



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष १०, अंक ७०]

बुधवार, ऑक्टोबर १६, २०२४/आश्विन २४, शके १९४६

[पृष्ठ १, किंमत : रुपये १.००

असाधारण क्रमांक ९६

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले

(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)

वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

ORIGINAL SIDE

DRAFT NOTIFICATION

No. G/Amend/1395/2024.—In exercise of the powers conferred under Article 229 of the constitution of India, the Honourable the Chief Justice and Hon'ble Judges of Bombay High Court are pleased to direct that following amendments shall be made in the powers of Rule 7 of the Bombay High Court Original Side Service Rules, 2002 :

In the proviso of **Rule 7** of the Bombay High Court Original Side Service Rules, 2002 :—

“after “Provided he/she has worked”, the words “**on**” to be added by deleting the word “in”

after “any of the above”, the words “**posts mentioned at Sr. Nos. (i) to (iv)**” to be added by deleting the word “capacity”

after “for a minimum period of two years”, the words “**and on the post mentioned at Sr. No. (v), for a minimum period of five years**” to be added.”

HIGH COURT OF JUDICATURE AT BOMBAY,
Date 14th October 2024.

R. N. JOSHI,
Registrar General.

(१)

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, RUPENDRA DINESH MORE.